

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:345

ANSWERED ON:26.02.2013

CRIME AGAINST WOMEN AND CHILDREN

Ahir Shri Hansraj Gangaram; Ahmed Shri Sultan ; Angadi Shri Suresh Chanabasappa; Antony Shri Anto; Bapurao Shri Khatgaonkar Patil Bhaskarrao; Bhoi Shri Sanjay; Chaudhary Shri Arvind Kumar; Chitthan Shri N.S.V.; Choudhary Shri Bhudeo; Das Gupta Shri Gurudas; Dhote Shri Sanjay Shamrao; Dhruvanarayana Shri R. ; Dubey Shri Nishikant ; Gaikwad Shri Eknath Mahadeo; Gangaram Shri Awale Jaywant; Gowda Shri D.B. Chandre; Gulshan Smt. Paramjit Kaur; Karunakaran Shri P.; Kashinath Shri Taware Suresh; Krishnaswamy Shri M.; Laguri Shri Yashbant Narayan Singh; Lingam Shri P.; Mahajan Smt. Sumitra; Mahtab Shri Bhartruhari; Manjhi Shri Hari; Mcleod Smt. Ingrid; Mishra Shri Mahabal ; Muttemwar Shri Vilas Baburao; Nagar Shri Surendra Singh; Naik Dr. Sanjeev Ganesh; Owaisi Shri Asaduddin; Panda Shri Prabodh; Pandurang Shri Munde Gopinathrao; Paranjpe Shri Anand Prakash; Patil Shri C. R. ; Ponnam Shri Prabhakar; Pradhan Shri Nityananda; Putul Kumari Smt. ; Rajbhar Shri Ramashankar; Rajendran Shri C.; Ram Shri Purnmasi; Rama Devi Smt. ; Ramasubbu Shri S.; Rao Shri Nama Nageswara; Reddy Shri Modugula Venugopala ; Sainuji Shri Kowase Marotrao; Sardinha Shri Francisco; Saroj Smt. Sushila; Sayeed Muhammed Hamdulla A. B. ; Scindia Smt. Yashodhara Raje; Shekhar Shri Neeraj; Shetkar Shri Suresh Kumar; Singh Shri Bhola; Singh Shri Dushyant; Singh Shri Radha Mohan; Singh Shri Uday Pratap; Singh Shri Yashvir; Siricilla Shri Rajaiah; Sule Supriya ; Tagore Shri Manicka; Upadhyay Seema; Vardhan Shri Harsh; Verma Smt. Usha; Vijayan Shri A.K.S.; Virendra Kumar Shri ; Yadav Shri Ranjan Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the crimes/atrocities against women and children are on the rise in the country including the NCT of Delhi;
- (b) if so, the details thereof and the action taken against the accused during each of the last three years and the current year, crime/State/UT-wise;
- (c) whether the Government had recently appointed a three member Committee headed by former Chief Justice J.S. Verma to suggest amendments in the criminal laws to provide stringent punishment for offences against women in the country;
- (d) if so, the details of the terms of reference, composition of the Committee, the salient features of the report submitted to the Government and the follow-up action taken by the Government on the recommendation of the Committee; and
- (e) the steps taken/proposed to be taken by the Government to ensure safety of women in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): As per information provided by National Crime records Bureau (NCRB) data regarding crimes/atrocities against women and children in the country including the National Capital Territory of Delhi (NCT) of Delhi are given in Annexure I.

(c) & (d): The three eminent jurists' Committee was constituted to look into possible amendments to the criminal law so as to provide for quicker trial and enhanced punishment for criminals, accused of committing sexual assault of extreme nature against women. The Committee was headed by Shri Justice (Retd) J.S. Verma, former Chief Justice of India and included Smt. Justice (Retd) Leila Seth, former Chief Justice of Himachal Pradesh and Shri Gopal Subramaniam, former Solicitor General of India as the other two members.

(e): The President of India on 4th February, 2013 has consented to the Criminal Law

(Amendment) Ordinance 2013 on crimes against women which proposes to replace the word 'rape' with 'sexual assault' to expand the definition of all types sexual crimes against women. It also proposes enhanced punishment for other crimes of sexual harassment against women like stalking, voyeurism, acid attacks, indecent gestures like words and non-verbal gestures, in appropriate touch. In addition amendments are made to the Criminal Procedure Code 1973 and Indian Evidence Act 1872 to protect the rights of victims of sexual assault. Other recommendations of administrative nature have been communicated to the Ministries/Departments as well as States.